



2026:AHC:37662

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6561 of 2026

Vijay Kumar Yadav

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Bachan Yadav
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No. 2/Commissioner, Azamgarh Division, Azamgarh, to decide Appeal No. 1180/M 202515000003275 (Sahab Yadav & Ors. vs. S.D.M. Judicial Sadar, Mau & Ors), under Section 24 (4) of U.P. Revenue Code - 2006 expeditiously.
4. In this view of the matter and in the interest of justice and also in the light of the submissions made by the learned Advocates appearing for the parties, a direction is being issued to the respondent No. 2/Commissioner, Azamgarh Division, Azamgarh, to take up the the said case and dispose of the same on its own merits strictly in accordance

with law most expeditiously and preferably within a period of two months from the date of production of certified copy of this order but without granting unnecessary adjournment unless there is no legal impediment.

5. With the aforesaid observations, the writ petition is disposed of.

6. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

February 18, 2026
Vinod.

(Prakash Padia, J.)